

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 107
IA No.- 1525/ND/2020 in IB-100/ND/2019

IN THE MATTER OF:

Deepali Designs and Exhibits Pvt. Ltd. ... Applicant/Petitioner
Pico Event Marketing (India)

Vs

Gillis Lockwood Heller ... Respondent

Order under Section 9 of IBC.

Order delivered on 01.10.2020

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant/RP : Mr. Gaurav Katiyar
Mr. Aditya Verma, Adv.,
Mr. Priyamvada Mishra, Adv.
For the Respondent :

ORDER

IA No. 1525/2020:

Application filed under Section 19(2) of Insolvency and Bankruptcy Code by the Resolution Professional. Learned Counsel Mr. Aditya Verma for the applicant request to issue notice and he may be permitted to serve the respondents alongwith their counsels

appearing for some of these respondents before Hon'ble Delhi High Court.

Issue notice to all the respondents. Service through all modes on the respondents as well as through corresponding counsels appearing before any other authority including Hon'ble Delhi High Court in the pending proceedings. We direct the counsels appearing for any of these respondents to appear before us and accept notice.

Learned counsel for Resolution Professional undertakes to update about the status of proceedings before Hon'ble Delhi High Court.

List on 22.10.2020.

Sd/-

**SUMITA PURKAYASTHA
MEMBER (T)**

Sd/-

**DR. DEEPTI MUKESH
MEMBER (J)**

Vaishali – 01.10.2020